

SUPREME COURT OF INDIA
ADMIN MATERIALS (P&S)

F. No. 4 / Display Board / 2017/SCI/(AM)

Dated: 18/02/2017

Last date of Tender: 10/03/2017

Notice Inviting tender for awarding contract for supply of Display Monitor (LFD)
with inbuilt Thin Client PC

1. Sealed tenders are invited from the OEM companies or authorised dealers for supply and installation of Display Monitors of 55" with inbuilt thin client, 40" with inbuilt thin client, 19" Double sided display signage with thin client PC , 19" Single sided compact display signage with thin client PC of reputed make and model and the specifications as given in Annexure 'C'. to be installed at various locations in the Supreme Court Registry with 5 years onsite comprehensive warranty, as per the proforma enclosed herewith as Annexure 'A'.
2. The exact quantity of these items may vary at the time of placing the purchase order. The Display Monitors with inbuilt Thin Clients will be used as display monitors for displaying information about ongoing cases in the Courts at Supreme Court and any other relevant information through web-based application.
3. Interested parties, if so desire may contact Mr. T. D. Pant, Branch Officer, Admin. Material (Telephone Nos. 011-23111483 & 23112235) on any working day between 10.30 am and 4.30 pm except on Saturday upto 12.00 noon for further information regarding the following items before quoting the rates.

Sr. No.	Item Description	Quantity Required (Approximate)
1.	Display Monitor 55" with inbuilt Thin client	24
2.	Display Monitor 40" with inbuilt Thin client	17
3.	Double Sided Compact Display Signage 19" with Thin client PC	15
4.	Single Sided Compact Display Signage 19" with Thin client PC	2

4. TENDER:

- 1.a). The tender may be sent in following three sealed envelopes superscribing



- 1.a.i.; Technical Bid for supply and Installation of Display Monitors with inbuilt Thin client and Double Sided, Single Sided Compact Signage with thin Client PC.
- 1.a.ii.; Financial Bid for Supply and Installation of Display Monitors with inbuilt Thin client and Double Sided, Single Sided Compact Signage with thin client PC.
- 1.a.iii.; Earnest Money for Supply and Installation of Display Monitors with inbuilt Thin client and Double Sided, Single Sided Compact Signage with Thin client PC.
- 1.b). The tender may be sent by post sufficiently early so as to reach the Supreme Court Registry or may be delivered to the R & I Branch of the Registry through the Reception Office of the Supreme Court of India by 10/03/2017 upto 3:00 P.M.
- 1.c). If the tender is sent through messenger, an authority letter from the tenderer with proof of identity should also be given so that he/she could show the same alongwith his own identity proof to the reception officer at Reception Counter No. 37 of Registry for issuance of entry pass.
- 1.d). Bidders may visit the Registry to inspect the present display system before submission of their tenders.

5. TERMS AND CONDITIONS FOR ALL BIDDERS:

- 1.a). The bidders are required to quote their lowest rate per unit in the proforma given for financial bid at **Annexure 'A'** as per all the terms and conditions of this tender.
- 1.b). Rates with and without Resident Engineer have been sought in Financial Bid.
- 1.c). All the columns of Annexure A are compulsory.
- 1.d). The rates should be valid for a minimum period of 120 days.
- 1.e). Display Monitors should be of professional / commercial / business category in LFD.
- 1.f). The Display Monitors with inbuilt Thin Client PC will be used for Signage application purpose to be developed in-house by SC Registry.
- 1.g). A composite system of Display with attached Thin clients will not be considered for 55" and 40" monitors.
- 1.h). 15 numbers of 19 inches Double sided Display Signage will have to be installed, featuring both attached to each other on their backsides and mounted on wall outside the Court Room. Each Signage is required to be compact and its color would be as directed by the Registry
- 1.i). **BUYBACK OF EXISTING DIGITAL DIGITAL BOARDS:**
 - 1.a.i.; The bidders interested in buying back the present Digital display monitors of different sizes, on as is where is basis, may quote the offered rates in Annexure A in the respective columns.



- 1.a.ii.; There are 69 Digital display monitors of varying sizes being used presently in the Registry. These buyback rates should be offered for each category of size of Digital display monitors.
- 1.a.iii.; Registry reserves the right to offer or reject the buyback option and a bidder who has offered buyback rates will have to be ready to accept the contract without buyback option also.
- 1.j). The bidders are required to send their tender alongwith a demand draft of Rs. 1,00,000/- (Rupees One Lac Only) drawn in favour of "The Registrar (Admn.), Supreme Court of India, New Delhi" as Earnest Money by way of Demand Draft (DD) / Bank Guarantee (BG) / or Fixed Deposit Receipt (FDR) which will be refunded without interest to the unsuccessful tenderers on written request or by Speed Post, at the risk of the tenderers. The name of the Item and the firm should be written on the back side of the Demand Draft. The Tenderers holding a valid NSCI/MSME Certificate may furnish the same in the EMD envelope itself for the purpose of exemption of EMD.
- 1.k). Hypothetical or conditional Tender will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, appropriate action will be taken by the Registry.
- 1.l). The Registry will deal with the tenderer directly and no middleman/commission agents etc. should be asked by the tenderer to represent the cause and they will not be entertained by the Registry.
- 1.m). Over-writing/over-typing or erasing of the figures which render it doubtful or ambiguous are not allowed and shall render the tender invalid.
- 1.n). The Registry, in its discretion, reserves the right to reject or accept the tenders, partly or completely, at any time, without assigning any reason thereof.
- 1.o). The OEM Company may submit a bid either in its own name or through any of the authorized dealers, who has to provide supply/services to the Supreme Court Registry.
- 1.p). The bids without confirmation of the original equipment manufacturing company regarding authorization to sell the product shall not be considered.
- 1.q). The tender should accompany an undertaking of Authenticity as per proforma placed at **Annexure 'B'** and also submit an authorization certificate of the company.

6. TERMS & CONDITIONS OF THE SUCCESSFUL BIDDER:

- 1.a). The successful tenderer shall have to deposit performance security of 5% of the total amount of the Purchase Order after adjusting Rs. 1,00,000/- deposited by way of earnest money by way of Demand Draft/Bank Guarantee/FDR drawn in favour of "The Registrar(Admn.), Supreme Court of India, New Delhi."



- 1.b). The performance security deposit will be refunded after two months from the date of successful delivery/installation, and/or payment of their bill and/or expiry of warranty/guarantee period, whichever is later. The Earnest Money deposited along with the tender would be adjusted against the Security Deposit.
- 1.c). The items are required to be supplied and installed within 15 days on receipt of the Purchase Order and in case the supply & installation is not done within the stipulated time and the Registry is forced to make purchase from outside to meet the urgent demand, the tenderer will have to make payment of the loss caused to the Registry because of the price difference.
- 1.d). The items supplied will be inspected by an Inspection Committee of Senior Officers of the Registry and in case the supply is not found in conformity with the approved specifications the same will be liable to be rejected and will be required to be replaced with the supply exactly commensurate with the approved specifications. The decision of the Registry in this regard will be final, unassailable and binding on the supplier.
- 1.e). The payment will be made only after the complete supply and installation as per approved specifications without payment of any advance amount.
- 1.f). Complaints are to be required to be attended even on Sundays/ Holidays and before/after office hours also, as and when required during the 5 years of on site Comprehensive warranty.
- 1.g). The tenderer should have sufficient infrastructure and qualified staffs for actual execution of work.
- 1.h). The complaint should be addressed of any reported fault within two hours even at odd hours and during holidays and the bidder shall rectify the fault as far as possible. The repairs would be carried out on-site itself. No TA will be given.
- 1.i). If for some reason, it is not possible to carry out the necessary repair at the place where the item is installed, prior permission in writing shall be taken before taking the item to the workshop of the tenderer. Standby Display Monitor shall have to be provided during such repair at workshop for which no extra payment will, however, be payable.
- 1.j). The tenderer shall maintain the equipment as per manufacturer's guidelines and shall use only standard/compatible/equivalent components for replacement. The original specification/characteristics/features of the item shall not be changed without prior intimation to the Supreme Court of India.
- 1.k). The software to be used to display content in Display Units will be web based and developed in-house by the Supreme Court Registry.
- 1.l). The Ethernet network to be used for display monitors will be provided and managed by the Registry.



- 1.m). There will have to a demonstration of the working of items of all the categories for proper functioning together with each other including the quality of outdoor display of the monitors, before awarding the contract to the successful bidder.
- 1.n). RESIDENT ENGINEER:
- 1.a.i.; If the contract is approved with provision of Resident Engineer, the bidder will be responsible for making services of a Resident Engineer available on all working days as per the Calendar of the Supreme Court Registry.
 - 1.a.ii.; The resident engineer will have to be available through working hours of the Registry or till the rising of the Hon'ble Courts whichever is late and will also have to stay thereafter until a reported problem is resolved.
 - 1.a.iii.; Attendance of the Resident Engineer will be maintained by the Registry. In absence of the Resident Engineer, alternative arrangement will have to be made by the successful bidder.
 - 1.a.iv.; The Resident Engineer will ensure timely switching on and switching off of the Display Monitors and client systems and will keep one wireless keyboard and wireless mouse always in working condition to manage the systems.
 - 1.a.v.; In addition to hardware support for Display Monitors, the Resident Engineer will also set Local Area Network (IP) setting and updating certain basic settings in the display monitor to be supplied by the bidder.
 - 1.a.vi.; The Registry shall have no liability, financial or otherwise, for any harm / damage / injury incurred by the manpower deployed by the bidder in the course of performing of work of this Registry. Neither contractor nor his workers / engineers shall have any claim on this Registry for compensation or financial assistance on this account.
 - 1.a.vii.; Any loss or damage caused to any of the Registry's item by successful tenderer while doing / performing the job will be recovered from the successful tenderer and the decision of the Registry will be final.
 - 1.a.viii.; The bidder shall provide full details of the person deputed. Police verification of the deputed persons with no criminal record and with ID proof shall also be carried out by the bidder.
 - 1.a.ix.; The bidder shall be responsible for any injury or accident to the person employed by them.
 - 1.a.x.; The work executed by the bidder should be the satisfaction of the concerned officer where work was executed. If the same is not found satisfactory, the bidder will have to do the work again at its own cost. The decision of the concerned officer and of the Registry in this regard will be final and binding to the bidder.
- 1.o). PREVENTIVE MAINTENANCE:
- 1.a.i.; Quarterly Preventive Maintenance of all the hardware supplied by the successful bidder will have to be done.

1.a.ii.; Non-performance of the quarterly maintenance on time schedule will be treated as a pending complaint by the Registry and will be dealt with accordingly for applicable penalties as given hereinbelow.

7. PENALTIES :

- 1.p). Irrespective of the fact as to whether or not the Registry gets the material purchased from outside, the Registry may impose penalty of one percent of the total cost per week for delayed delivery of the supply, if delay is due to willful latches or negligence of the tenderer and it causes financial loss or inconvenience to the Registry.
- 1.q). In case complaints/services are not done within the stipulated time, the Performance Security Deposit may be forfeited along with any other action as may deem appropriate by the Registry.
- 1.r). In case the Registry is forced to make expenditure because of delay to meet any exigency, the tenderer will be liable to the loss which the Registry may directly deduct from Bill/Security Deposit.
- 1.s). Irrespective of the fact as to whether or not the Registry gets the work/services from outside, the Registry may impose penalty of Rs.100/- per day per complaint of single unit, resolution of which is delayed, if delay is due to wilful latches or negligence of the tenderer and it causes financial loss or inconvenience to the Registry.

8. SUBMISSION OF TENDER :

- 1.a). Interested parties may send their sealed tenders in three separate envelopes as mentioned above at Clause No. 4.
- 1.b). The sealed tenders will be accepted on or before 10/03/2017 upto 3:00 P.M. at Counter No.37, Reception East, Office of the Deputy Registrar(Public Relations), Supreme Court of India, Tilak Marg, New Delhi-110001. Alternatively, the tenders may be sent by post so as to reach before the due date & time.
- 1.c). The Technical Bids only will be opened on the same day i.e. 10/03./2017 at 3.30 PM in the Registry by a Committee of Officers constituted for the purpose before the representatives of the firms, who may wish to remain present at the time of opening the tenders, if they are interested. In the first instance, envelopes containing Earnest Money may be opened and thereafter the envelopes containing Technical Bids will be opened.
- 1.d). One representative of each tenderer will be allowed to remain present at the time of opening the sealed tenders. The representative of each tenderer should carry the identity card and letter of authority of the tenderer.



- 1.e). The commercial/ financial bids shall be opened on subsequent date that will be announced later, of those bidders whose technical offers are found proper and who qualify for contract.
- 1.f). The tenders received after due date and/or time and/or without Earnest Money will not be entertained.

Basu Dev Sharma
Additional Registrar (AM)
18/02/2017

Encl : ANNEXURE 'A', "B" & "C" Note:



**Supreme Court of India
Admin. Materials (P&S)**

F.No. 4/Display Board/2017/SCI(AM)

Dated : 18/02/2017

Notice Inviting tender for awarding contract for supply & Installation of Display Monitor (LFD) with inbuilt Thin Client & Single, Double Sided Compact signage with Thin Client PC

(Proforma to be filled by the Tenderer with Reference to Notice Inviting Tender dated 18/02/2017 for supply and installation of display monitors)

- 1 Name of the Tenderer with Address:
- 2 Name of the Contact person with Telephone/Mobile No.
FAX No. E-mail
- 3 Traders Identification Number:
- 4 a) Details/rates regarding new Display Monitors:
Only professional / commercial / business category products to be offered by the bidder. Please mention whether LFD clearly:-

Sr. No.	Description of Item	Price unit (Rs.)	perPrice per unit (Rs.) on DGS&D rate contract	Warranty/ Guarantee	Percentage of VAT Charges, if any	Installation Charges, if any	Discount if any
1	Display Monitor 55" with inbuilt Thin client						
2	Display Monitor 40" with inbuilt Thin client						
3	Double Sided Compact Display Signage 19" with Thin client PC						
4	Single Sided Compact Display Signage 19" with Thin client PC						

Sr. No.	Description of Item	Price per unit (Rs.)	Price per unit (Rs.) on DGS&D rate contract	Warranty/ Guarantee	Percentage of VAT	Installation Charges, if any	Discount if any
5	IP 65 Compliant Cabinet with clear transparent acrylic sheet for 55" LFD						

b) Cost of Resident Engineer (per annum) as per clause (1.n) of the tender document. (For a initial period of 5 years) Rs. _____ (Per annum)
(Rupees)

- 5 F.O.R. Supreme Court Godown :
- 6 Delivery Schedule :
- 7 Whether rates are inclusive of VAT (as applicable). Please mention it clearly :
- 8 Part are not included during the warranty period of 05 years, if any :
- 9 Name & address of the Govt. Offices etc. of which the tenderer(s) is having the contract with name of contact person and his telephone/ mobile number :
- 10 Details of previous experience in the field & infrastructure of the Company :
- 11 Details of annual turnover of last 5 years with copy of returns and Pan No. :
- 12 Whether ready to offer for Digital display monitors **alongwith its accessories i.e.** controller (which is proprietary item of a firm) on a buy back scheme (purchased in the year 2000-2001 and 2008 -2009 . Please quote rates (net) for the items mentioned as follows: :

- | | |
|--|-----------|
| (a) 23 Nos. Composite Digital display board
(in size of 49"x37") | Rs. ----- |
| (b) 14 Nos. Composite Digital display board
(in size of 18"x24") | Rs. ----- |
| (c) 17 Nos. Single Sided display board
(in the size of 17"x11.5") | Rs. ----- |
| (d) 15 Nos. Double Sided display board
(in the size of 17"x11.5") | Rs. ----- |

13 Whether all the terms & conditions of the N.I.T are agreeable

Dated:

Signature with stamp

Sub : Undertaking of Authenticity /OEM Certification for the Display Monitors with inbuilt Thin Client and Thin client PC.

- Ref :** 1. Your Notice Inviting Tender No. _____ dated _____.
2. Your Purchase Order No. _____ dated _____
3. Our invoice no./Quotation no. _____ dated _____.

With reference to _____ (display monitors) being supplied/quoted to you vide our invoice no./quotation no./order no. Cited above, __We hereby undertake that all the components/parts/assembly used in the product shall be original new components/parts/assembly only and manufactured at the same period from manufacturing company and that no refurbished/duplicate/second hand components/parts/ assembly/ software are being used or shall be used.

We hereby undertake to produce the certificate from our OEM supplier in support of above undertaking at the time of delivery/installation. It will be our responsibility to produce such letters from our OEM supplier's at the time of delivery or within a reasonable time.

In case of default and we are unable to comply with above at the time of delivery or during installation, for the _____already billed, we agree to take back the _____ without demur, if already supplied and return the money if any paid to us by you in this regard, and/or performance security, if any produced, forfeited.

We _____ (system OEM/distributer name) are authorised dealers/distributer of the OEM Company to sell the product offered through this bid and also take full responsibility of both components/Parts & Mother body as per the content even if there is any defect by our authorised Service Centre/Reseller/SI etc.

Authorised Signatory

Name :

Designation :

Date:



Sr. No.	Specification	Particulars	Compliance
Display Monitors with inbuilt thin client			
1.	Make and Model No.	(exact details to be provided by the bidder with its official brochure)	
2.	Display Type & Technology	Backlit etc. Antiglare	
3.	Screen Size	40 and 55 inches	
4.	Resolution	1920 x 1080 (16:9)	
5.	Viewing Angle	170 degrees or more horizontal and vertical	
6.	Orientation	Landscape	
7.	Color	16 Million or more	
8.	Video Input	VGA, HDMI with cable of length 2 meter	
9.	Network	IPV4 + IPV6 compliant with RJ45 Port & Wifi Support	
10.	Mounting	Wall - Arm Mountable through VESA bracket Mounting Kit inclusive	
11.	Power Supply	200 - 250 V AC 50 Hz Power Cable included	
12.	Visibility	Must have optimum outdoor visibility	
13.	Media Player	Cortex-A9 1GHz Quad Core	
14.	SMART Signage Platform Compliant	Yes	
15.	Processor	1 GHz or above with 2 MB Cache or more	
16.	RAM	Upto 2GB	
17.	Storage	8 GB or above (eMMC/SSD)	
18.	Graphics	Integrated supporting 1366 x 768 resolution or better	
19.	USB Ports	At least 2 USB ports ver 2.0	
20.	Peripheral Devices	Monitor, Keyboard, Mouse not required	
21.	USB Extension Cable	5 metre USB extension cable to be affixed on the wall in conduit with port available at 5 feet height from ground	
22.	Original Equipment Manufacturer (OEM) Product	OEM Manufacturer or its authorised dealers with OEM Manufacturer Certificate only to bid	
23.	Warranty	5 years on site Comprehensive Warranty support	
24.	Service Center	Must have Company Authorized Service Center in New Delhi / NCR	
25.	Screen Size	19 inches	

Thin Client Specification		
26.	Processor	Intel J3455/J1800
27.	Hard drive support	2.5" thickness 7.0/9.5 mm (1 x 6 Gbps SATA 3) (64 GB SSD) 1 X SO-DIMM DDR3L 1.35V Slots
28.	Network	IEEE 802.11 ac, Dual Band Wifi and Blue tooth, Gigabit LAN
29.	Support	Dual display via a VGA and a HDMI port

Note: All of the parameters of given above should be read as 'the same, equivalent or better.